IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-16/170/(ND)/2017

In the matter of:

M/s. Piping Energy Products (P) Limited

....PETITIONER

SECTION:

Under Section 441 (96)

Order delivered on 05.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Anjali Kalra, Practicing Co.Secy.

For the Respondent

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ORDER

Learned Counsel for the petitioner is present. The petitioner is directed to file necessary proof intimating about the 'officer in default' or Form-32 or such other like Form under the Act of 1956 and 2013, if any, to the ROC naming second applicant as Managing Director of the Company.

For the said purpose, post the matter on 17.10.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 05.10.2017